

**(2021) 04 SEBI CK 0107**

**In the Securities Appellate Tribunal Mumbai**

**Case No : Appeal No. 449 Of 2018**

Gauravi Parikh

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

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**Date of Decision :** 26-04-2021

**Acts Referred:**

**Citation :** (2021) 04 SEBI CK 0107

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Vinay Chauhan, Joby Mathew, Anshuman Sugla, Arihant Agarwal, Anubhav Ghosh, Ravishekhar Pandey

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## **Judgement**

1. A request for an adjournment has been made on behalf of the respondent citing non-availability of the arguing counsel. Adjourned for the day. List on May 11, 2021.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.